

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO.2139
TO BE ANSWERED ON: 13.12.2024

FORMULATION OF RULES UNDER DATA PROTECTION ACT

**2139. SHRI SANJAY KUMAR JHA:
SHRI G.C. CHANDRASHEKHAR:
DR. KANIMOZHI NVN SOMU:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has been formulating the rules under the Data Protection Act (DPA) and if so, the details thereof;
- (b) the details of the public consultations process being followed in formulation of the rules;
- (c) whether the framework in relation to the Data Protection Board (DPB) has been prepared and if so, the details thereof;
- (d) whether Government has selected the Chairperson and other members of the Board; and
- (e) if so, the details thereof and if not, the likely timeframe by when the DPB will be constituted by Government?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA)

(a) to (e): The Digital Personal Data Protection Act, 2023 (DPDP Act) received the assent of the Hon'ble President on 11th August, 2023. Following the detailed exercise undertaken during drafting of the DPDP Act, similar detailed exercise for the drafting of Rules has also been undertaken. Elaborate discussions and consultations have been done with various stakeholders including industry bodies, government organizations etc. Principles used in the drafting of the DPDP Act, such as using simple language, avoiding unnecessary cross referencing, providing contextual definition, and providing illustrations etc. will be followed in the drafting of DPDP Rules. Further consultation on the DPDP Rules will be done after the publication of the Draft Rules. The establishment of the Data Protection Board including the selection of chairperson and other members of the Board is a subsequent step after the notification of the Rules.
